FORM D

PROOF OF CLAIM BY A WORKMAN OR AN EMPLOYEE

[Under Regulation 9 of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

To,

Date 22.04.2021

Mr. Srinivas . Thatikonda, Flat No.006, Nanda Ashirwad Apartments, No.1, Canara Bank Colony, 2nd Main, Chandra Layout, Bengaluru - 560072

From

Prashant M. Achalkar, Dharwad

Subject: Submission of proof of claim.

Madam/Sir,

I, Prashant Achalkar, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of Shri Tubes and Steels Pvt.Ltd. The details for the same are set out below:

| Particulars | |
|--|---|
| 1. Name of workman / employee | Prashant Achalkar |
| 2. Pan number, passport, the identity card issued by the election commission of India or aadhaar card of workman / employee | ABZPP2147F |
| Address and email address (if any) of workman/ employee for correspondence | 40/1, Mahindrakar Chawl, KC Park Road, Dharwad pma97@rediffmail.com |
| 4. Total amount of claim (including any interest as at the insolvency commencement date) | Rs,1,95,090.19 |
| 5. Details of documents by reference to which the claim can be substantiated. | Ledger extract |
| 6. Details of any dispute as well as the record of pendency or order of suit or arbitration proceedings | NA |
| 7. Details of how and when claim arose | Over the period |
| 8. Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim | NA |
| 9. Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan | Acc No. 12891000013601 IFSC-HDFC0001289 |
| 10.List of documents attached to this proof of claim in order to prove the existence and non-payment of claim due to the operational creditor | Bank Statements |

Signature of workman / employee or person authorized to act on his behalf

PRASHANT M.ACHALKAR

40/1, Mahindrakar Chawl, KC Park Road, Dharwad



INDIA NON JUDICIAL

Government of Karnataka

e-Stamp

Certificate No.

Certificate Issued Date

Account Reference

Unique Doc. Reference

Purchased by

Description of Document

Description

Consideration Price (Rs.)

First Party

Second Party

Stamp Duty Paid By

100

Stamp Duty Amount(Rs.)

IN-KA08383379040898T

23-Apr-2021 10:39 AM

SHCIL (FI)/ ka-shcil/ DHARWAD/ KA-DW

SUBIN-KAKA-SHCIL86749862176089T

PRASHANT M ACHALKAR

Article 4 Affidavit

AFFIDAVIT

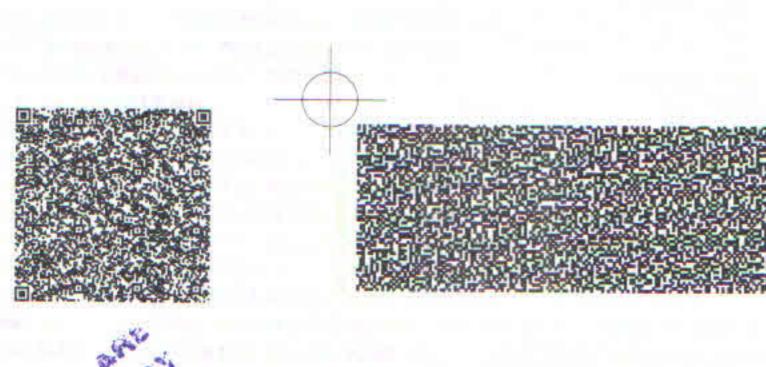
(Zero)

PRASHANT M ACHALKAR

SHRI TUBES AND STEELS PVT LTD

PRASHANT M ACHALKAR

(One Hundred only)



For Stock Holding Corporation of India Etc. Rri Ranga Towers, Ground Floor.

B. B. Road, DHARWAD

R.D. GOUDAR

DHAMAND

ENRUE TALUKA

Reg. No. L W 119 LCL 2016

Expiry Date: 17-8-2021

Please write or type below this line

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2 3 APR 2021

AFFIDAVIT

I, Prashant Achalkar, currently residing at 40/1, Mahindrakar Chawl, KC Park Road, Dharwad, do solemnly affirm and state as follows:

1. Shri Tubes and Steels Pvt.Ltd, the corporate debtor was, at the insolvency commencement date, being the31 day of March 2021, justly and truly indebted to me in the sum of Rs. 1,95, 090.19

NOSTO FOO BRECTION

ould be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding icate and as available on the website / Mobile App renders it invalid.

cy is on the users of the certificate

- In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: Ledger Extract and Bank Statement.
- 3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
- 4. In respect of the said sum or any part thereof, I have not nor has any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: NIL

Solemnly, affirmed at Dharwad on22nd day, of the April of year2021.

Before me,

2 3 APR 2021

Notary/Oath Commissioner

Deponent's signature

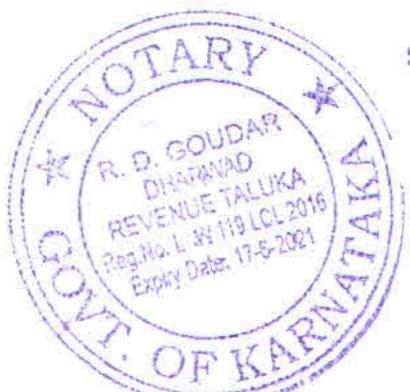
VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of paragraph 1 to 4 of this affidavit are true and correct to my knowledge and belief and no material facts have been concealed therefrom.

Verified at Dharwad on this 22 day of April 2021

2 3 APR 2021

Deponent's signatur



SWORN TO BEFORE ME

MOTARY DHARWAD

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NO. OF CORRECTION

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2 3 APR 2021

RATINA D GUULAN

A.A., LLB (Spl.) Advo ate and Notal

Saptingul First Cross

Opposite Gurjal Compound

Thanks d

Netorial Reg. No.

2021

FORM D

PROOF OF CLAIM BY A WORKMAN OR AN EMPLOYEE

[Under Regulation 9 of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

To,

Date 22.04.2021

Mr. Srinivas . Thatikonda, Flat No.006, Nanda Ashirwad Apartments, No.1, Canara Bank Colony, 2nd Main, Chandra Layout, Bengaluru - 560072

From

Sunita P. Achalkar, Dharwad

Subject: Submission of proof of claim.

Madam/Sir,

I, Sunita Achalkar, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of Shri Tubes and Steels Pvt.Ltd. The details for the same are set out below:

| Particulars | |
|---|--|
| 1. Name of workman / employee | Sunita Achalkar |
| 2. Pan number, passport, the identity card issued by the election commission of India or aadhaar card of workman / employee | AKGPA2303Q |
| Address and email address (if any) of workman/ employee for correspondence | 40/1, Mahindrakar Chawl, Ko Park Road, Dharwad sachalkar@ymail.com |
| 4. Total amount of claim (including any interest as at the insolvency commencement date) | Rs,3,77,863.91 |
| Details of documents by reference to which the claim can be substantiated. | Ledger extract |
| 6. Details of any dispute as well as the record of pendency or order of suit or arbitration proceedings | NA |
| 7. Details of how and when claim arose | Over the period |
| 8. Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim | |
| 9. Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan 10.List of documents attached to this proof of claim in order to prove | IFSC-HDFC0001289 |
| the existence and non-payment of claim due to the operational creditor | |

Signature of workman / employee or person authorized to act on his behalf

SUNITA P.ACHALKAR

40/1, Mahindrakar Chawl, KC Park Road, Dharwad



INDIA NON JUDICIAL

Government of Karnataka

e-Stamp

Certificate No.

Certificate Issued Date

Account Reference

Unique Doc. Reference

Purchased by

Description of Document

Description

Consideration Price (Rs.)

First Party

Second Party

Stamp Duty Paid By

Stamp Duty Amount(Rs.)

IN-KA06778694312583T

21-Apr-2021 11:39 AM

: SHCIL (FI)/ ka-shcil/ DHARWAD/ KA-DW

: SUBIN-KAKA-SHCIL83691449947842T

SUNITA P ACHALKAR

Article 4 Affidavit

AFFIDAVIT

: 0

(Zero)

: SUNITA P ACHALKAR

: SHRI TUBES AND STEELS PVT LTD

SUNITA P ACHALKAR

100

(One Hundred only)

Authorized signatory
For Stock Holding Corporation of India Live
Ranga Towers, Ground Floor
Ranga Towe

I, sUNITA Achalkar, currently residing at 40/1, Mahindrakar Chawl, KC Park Road, Dharwad, do solemnly affirm and state as follows:

2 3 APR 2021

 Shri Tubes and Steels Pvt.Ltd, the corporate debtor was, at the insolvency commencement date, being the 31 day of March 2021, justly and truly indebted to me in the sum of Rs. 3,77,863.91

AFFIDAVIT

NO. OF CORRECTION

The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding.

Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.

The onus of checking the lead mater is on the users of the certificate.

- In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: Ledger Extract and Bank Statement.
- The said documents are true, valid and genuine to the best of my knowledge, information and belief.
- 4. In respect of the said sum or any part thereof, I have not nor has any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: NIL

Solemnly, affirmed at Dharwad on22nd day, of the April of year2021.

Before me,

2 3 APR 2021

Notary/Oath Commissioner

Deponent's signature

Rehalloom.

VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of paragraph 1 to 4 of this affidavit are true and correct to my knowledge and belief and no material facts have been concealed therefrom.

Verified at Dharwad on this 22 day of April 2021

2 3 APR 2021

Deponent's signatue

RATINA D GOUDAR NOTARY DHARWAD

RATNA D GOULAN

A.A., LL.B (Sol) Advo-ate and Notes

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Opposite Guriat Cumpount.

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2 3 APR 2021

NO. OF CORRECTION

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